

**Central Administrative Tribunal
Principal Bench
New Delhi**

**MA No.3188/2019
RA No.179/2019
in
OA No.461/2014**

This the 3rd day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Union of India & others ... Applicants

Versus

H.M.S. Tanwar & others ... Respondents

O R D E R (in circulation)

Justice L. Narasimha Reddy, Chairman :

MA No.3188/2019

For the reasons mentioned therein, MA No.3188/2019 seeking condonation of delay, is allowed.

RA No.179/2019

2. The only question that arose in OA No.461/2014 filed by the respondents herein, was as to whether the non-functional scale would offset the MACP. The scheme of MACP is such that not only the regular promotions, but also the financial upgradations of whatever form, would offset the benefit thereunder. Therefore, the OA was disposed of

directing that if the applicants were not put into the non-functional scale, they shall be entitled to be extended the benefit of MACP, and if, on the other hand, NFSG is implemented, they are not entitled to MACP. The respondents in the OA filed this review application with a prayer to review the order dated 10.04.2019 passed in the OA.

3. Though the order is not elaborate in its purport, we have taken into account, the scope of MACP, and issued appropriate directions. If the review applicants are not satisfied with the same, they are at liberty to take further steps in accordance with law.

4. The review application is accordingly dismissed, in circulation.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/as/